

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 297.**

**TO BE ANSWERED ON THE 18<sup>TH</sup> JULY, 2017/ ASHADHA 27, 1939 (SAKA)**

**INCREASE IN COMPENSATION**

**297. DR. C. GOPALAKRISHNAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has increased the compensation from the existing Rs. 9 lakh to Rs. 20 lakh to the family of Central Armed Police Forces (CAPF) killed on duty;**

**(b) if so, the details thereof; and**

**(c) the time by which the said proposal is likely to be implemented?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJJU)**

**(a) to (c); The amount of ex-gratia lump sum compensation available to the families of Central Government Civilian employees, who die in the performance of their bona fide official duties under various circumstances has been increased w.e.f. 01/01/2016 vide DoP&PW OM No.38/37/2016-P&PW(A)(i) dated 04/08/2016, as under:**

<b>Circumstances</b>	<b>Earlier amount ( Rs.)</b>	<b>Revised amount (Rs.)</b>
<b>Death occurring due to accidents in course of performance of duties.</b>	<b>10 lakh</b>	<b>25 lakh</b>
<b>Death in the course of performance of duties attributed to acts of violence by terrorists, anti social elements etc.</b>	<b>10 lakh</b>	<b>25 lakh</b>
<b>Death occurring in border skirmishes and action against militants, terrorists, extremists, sea pirates.</b>	<b>15 lakh</b>	<b>35 lakh</b>

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<b>Death occurring while on duty in the specified high altitude, unaccessible border posts, etc. on account of natural disasters, extreme weather conditions.</b>	<b>15 lakh</b>	<b>35 lakh</b>
<b>Death occurring during enemy action in war or such war like engagements, which are specifically notified by Ministry of Defence and death occurring during evacuation of Indian Nationals from a war-torn zone in foreign country.</b>	<b>-</b>	<b>45 lakh</b>

**The rate of ex-gratia lump sum compensation from Rs. 09 lakhs to Rs. 20 lakhs w.e.f 01/01/2016 for 100 percent disability to CAPFs & Assam Rifles personnel, who are disabled in the performance of their bonafide official duty under various circumstances and are boarded out from service on account of disability attributable to aggravated in service, has been revised vide this Ministry OM No.27011/64/2010-R&W (Part) dated 07/06/2017. For cases with less than 100 percent disability, the amount of ex-gratia compensation may be reduced in proportion to the degree of disability.**

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